

12

BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD



C.P. (I.B) No. 214/9/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2018

Name of the Company: Indure Pvt Ltd.
V/s.
Korba West Power Co. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Yuvraj Thakore	Advocate	Petitioner	
2.	for Aditya Pandya Ankit Shah	Advocate	Respondent	

ORDER

Learned Advocate Mr. Yuvraj Thakore i/b Learned Advocate Mr. Aditya Pandya present for Operational Creditor/ Petitioner. Learned Advocate Mr. Ankit Shah present for Respondent.

Petitioner filed purshis seeking permission to withdraw the petition.


Permission granted.

Petition is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 6th day of March, 2018.